



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***





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**NOTICE**

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE HON'BLE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <b><i>1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i></b> <b><i>2. All Contempt Matters.</i></b> <b><i>3. SARFAESI Act matters.</i></b> <b><i>4. Income Tax Appeal.</i></b> <b><i>5. Appeals under Companies Act.</i></b> <b><i>6. PIL and taken up matters.</i></b> <b><i>7. Writ Petitions against Order Of CAT.</i></b> <b><i>8. Writ Appeal pertaining to service matters of Central Government Employees.</i></b> <b><i>Along with such matters as may be specifically directed to be listed.</i></b>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE KARDAK ETE</b>	<b>ON 21-10-2024</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <b><i>1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i></b> <b><i>2. All Contempt Matters.</i></b> <b><i>3. SARFAESI Act matters.</i></b> <b><i>4. Income Tax Appeal.</i></b> <b><i>5. Appeals under Companies Act.</i></b> <b><i>6. PIL and taken up matters.</i></b> <b><i>7. Writ Petitions against Order Of CAT.</i></b> <b><i>8. Writ Appeal pertaining to service matters of Central Government Employees.</i></b> <b><i>Along with such matters as may be specifically directed to be listed.</i></b>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR</b>	<b>FROM 22-10-2024 TO 25-10-2024</b>
	<b>[ CIVIL BENCH-II ] [ COURT NO. 2 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <b><i>1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></b> <b><i>2. Writ Petition (Civil) relating to Academic Matters.</i></b> <b><i>3. Writ Petition (Civil) relating to Academics Institutions.</i></b>	<b>HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR</b>	<b>FROM 21-10-2024 TO 25-10-2024</b>

	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 3 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters pertaining to Special Acts.</i></li> <li>2. <i>Bail matters (where punishment is less than or equal to 7 years).</i></li> <li>3. <i>W.P.(Crl.) Matters pertaining to Special Acts and where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH- IV ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 5 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SUMAN SHYAM</b></p>	<p><b>-DO-</b></p>
	<p><b>[ DIVISION BENCH- II ] [ COURT NO. 7 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition(C) relating to Police and Army Actions.</i></li> <li>2. <i>Custodial Death.</i></li> <li>3. <i>Writ Petition (Foreigners Matters).</i></li> <li>4. <i>Writ Petition pertaining to Court martial of defence personnel and armed forces.</i></li> <li>5. <i>Writ Appeal (Foreigners Matters).</i></li> <li>6. <i>Writ Appeal pertaining to matters of Board of Revenue.</i></li> <li>7. <i>Habeas Corpus matters.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE KALYAN RAI SURANA AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 10 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference Cases.</i></li> <li>2. <i>Criminal Appeal including Hill Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>All Criminal Appeals.</i></li> <li>5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE SANJAY KUMAR MEDHI AND HON'BLE MRS. JUSTICE MITALI THAKURIA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-V ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition (Civil) relating to land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANISH CHOUDHURY</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail Matters (Where punishment is more than 7 years).</i></li> <li>2. <i>Bail Matters (Where punishment is less than or equal to 7 years).(Including motion)</i></li> <li>3. <i>W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 15 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>S.A.O.</i></li> <li>2. <i>R.F.A.</i></li> <li>3. <i>R.S.A.</i></li> <li>4. <i>F.A.O.</i></li> <li>5. <i>MAC Appeal.</i></li> <li>6. <i>M.F.A</i></li> <li>7. <i>Civil Revision Petition.</i></li> <li>8. <i>Civil Revision Petition (I/O).</i></li> <li>9. <i>Testamentary Cases.</i></li> <li>10. <i>Arbitration Appeal.</i></li> <li>11. <i>Transfer Petition (Civil).</i></li> <li>12. <i>LA Appeal.</i></li> <li>13. <i>RERA Appeal.</i></li> <li>14. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:(Including Hearing on all days)</i></u></p> <ol style="list-style-type: none"> <li>1. Criminal Appeal.</li> <li>2. Criminal Appeal (J).</li> <li>3. Criminal Petition.</li> <li>4. Criminal Revision Petition.</li> <li>5. Tr.Petition(Crl.)</li> <li>6. Bail matters pertaining to Special Acts (Including motion).</li> </ol>	<p><b>HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 21 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:(Including Hearing on all days)</i></u></p> <ol style="list-style-type: none"> <li>1. Criminal Appeal.</li> <li>2. Criminal Appeal (J).</li> <li>3. Criminal Petition.</li> <li>4. Criminal Revision Petition.</li> <li>5. Tr.Petition(Crl.)</li> </ol>	<p><b>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-I AND CIVIL BENCH-III ] [ COURT NO. 23 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to State Govt.Employees.</li> <li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</li> <li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>4. MAC Appeal (Including motion).</li> <li>5. M.F.A.(Including Motion).</li> <li>6. Civil Revision Petition (Including Motion).</li> <li>7. Civil Revision Petition (I/O)(Including Motion).</li> </ol>	<p><b>HON'BLE MR. JUSTICE KARDAK ETE</b></p>	<p><b>FROM</b> 22-10-2024 <b>TO</b> 25-10-2024</p>
	<p><b>[ CIVIL BENCH- IV AND V ] [ COURT NO. 27 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</li> <li>2. Residuary Writ Petitions pertaining to Civil Bench-IV.</li> <li>3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</li> <li>4. Writ Petition (Civil) under Labour and Industrial Law etc.</li> <li>5. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</li> <li>6. Writ Petition (Civil) relating to land Matters.</li> <li>7. Residuary Writ Petitions pertaining to Civil Bench-V.</li> <li>8. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</li> </ol>	<p><b>HON'BLE MR. JUSTICE KAUSHIK GOSWAMI</b></p>	<p><b>-DO-</b></p>